

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 19.12.2017 in Petition No. 229/MP/2016 and Order dated 6.1.2020 in Petition No. 208/MP/2018 (On admission)
- Date of Hearing : 26.5.2022
- Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner : DB Power Limited
- Respondents : Tamil Nadu Generation & Distribution Corporation Ltd. & Ors.
- Parties Present : Shri Deepak Khurana, Advocate, DB Power Ltd.
Shri Ashwini Kumar Tak, Advocate, DB Power Ltd.

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed under Section 142 and Section 149 of the Electricity Act, 2003 *inter alia* seeking direction to the Respondents to comply with the order dated 19.12.2017 in Petition No. 229/MP/2016 and order dated 6.1.2020 in Petition No. 208/MP/2018 and to pay the pending aggregate amount of Rs. 73.27 crore to the Petitioner. Learned counsel submitted that the Respondent, TANGEDCO is not paying the dues towards change in law claims determined by the Commission vide said orders dated 19.12.2017 and dated 6.1.2020. Learned counsel requested the Commission to direct the Respondent, TANGEDCO to pay the outstanding dues immediately.

3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply within three weeks after serving copy of the same to the Petitioner, who may file its rejoinder within three weeks thereafter.

(c) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petitioner shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**